GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.4315 TO BE ANSWERED ON 19.08.2025

OBC CERTIFICATE

†4315. SHRI UJJWAL RAMAN SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that a person who belongs to Other Backward Classes (OBCs) in one State has to re-apply for OBC certificate in another State and Union Territory to apply for a job in that State and UT, if so, the details thereof;
- (b) whether the OBC certificate issued by one State is not valid in another State and Union Territory; and
- (c) if so, the concrete measures being taken by the Government to do away with the difficulties being faced by the candidates due to the said discrepancy?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR)

(a) to (c): As per Ministry of Welfare Letter No.12011/11/94-BCC(C) dated 08.04.1994, prescribed authority of a State/U.T. Administration in terms of the DOPT letter No.36012/22/93-Estt. (SCT) dated 15.11.1993 issues the OBC Certificate to a person who has migrated from another State on the production of a genuine certificate issued to his father by the prescribed authority of the State of his father's origin except where the prescribed authority feels that a detailed inquiry is necessary through the State of origin before the issue of the Certificate.

The OBC person on migration from the State/U.T of his origin to another State/U.T where his caste is not in the OBC list is entitled to the concessions/benefits admissible to the OBCs from the State of his origin and Union Government but not from the State where he has migrated.
